ITEM NO.48

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8675/2022

COURT NO.2

(Arising out of impugned final judgment and order dated 07-09-2022 in CRLP No. 5659/2021 passed by the High Court Of Karnataka At Bengaluru)

B.S. YEDIYURAPPA

Petitioner(s)

VERSUS

ABRAHAM T.J. & ORS.

Respondent(s)

(IA NO. 138597/2022 - EXEMPTION FROM FILING O.T. IA NO. 138595/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-10-2022 These matters were called on for hearing today.

- CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MS. JUSTICE HIMA KOHLI
- For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv. Mr. Kush Chaturvedi, AOR
- For Respondent(s) Mr. Vikas Upadhyay, AOR Mr. Ashwin Kumar Nair, Adv. Mr. Gaurav GK, Adv. Mr. Gopalakrishna, Adv. Ms. Sneha Abraham, Adv. Mr. Alok Tiwari, Adv.

UPON hearing the counsel the Court made the following O R D E R

1 On the request of Mr Siddartha Dave, senior counsel appearing on behalf of the petitioner, liberty to implead the State of Karnataka as a respondent to these proceedings.

SECTION II-C

- 2 Notice shall be issued to the newly added respondent.
- 3 Liberty to serve the Standing Counsel for the State of Karnataka.
- 4 List on 18 November 2022.
- 5 The order of stay shall stand extended till further orders.

(GULSHAN KUMAR ARORA) AR-CUM-PS (SAROJ KUMARI GAUR) ASSISTANT REGISTRAR